

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

KCG ENGINEERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<i>KCG Engineers Private Limited.</i>
2.	Date of incorporation of corporate debtor	27 th July, 2011
3.	Authority under which corporate debtor is incorporated / registered	RoC- Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74210PN2011PTC140283
5.	Address of the registered office and principal office (if any) of corporate debtor	Gat No.390/1/2, Grampanchayat Shirolu Pulachi, Tal. Hatkanangale, Dist.Kolhapur 416 112 India
6.	Insolvency commencement date in respect of corporate debtor	20 th January, 2020*
7.	Estimated date of closure of insolvency resolution process	18 th July, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<u>Name</u> : Mr.Neehal Mahamulal Pathan <u>Reg.No.</u> IBBI/IPA-001/IP-P/01561/2018-19/12406
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<u>Address</u> :Plot No.27, R.S.No.825, Sahjeevan Parisar, Near TPM Church, Behind Circuit House, Kolhapur 416 003 MH <u>email</u> - ca.neehal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<u>Address</u> :Plot No.27, R.S.No.825, Sahjeevan Parisar, Near TPM Church, Behind Circuit House, Kolhapur 416 003 MH <u>email</u> - ca.neehal@gmail.com
11.	Last date for submission of claims	14 th February, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a)Weblink: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **KCG Engineers Private Limited** on 20th January, 2020.

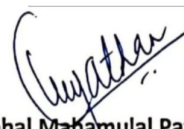
The creditors of *KCG Engineers Private Limited* are hereby called upon to submit their claims with proof on or before 14th February, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – NA-

Submission of false or misleading proofs of claim shall attract penalties.

*The order received through CD office on 31st Jan 2020.



Neehal Mahamulal Pathan

Interim Resolution Professional
of KCG Engineers Private Ltd.

Reg.No.IBBI/IPA-001/IP-P/01561/2018-19/12406

Date : 31st January, 2020

Place: Kolhapur

